

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 3111  
TO BE ANSWERED ON 20.03.2023**

**HEALTH ASSISTANCE FOR CONTRACTUAL EMPLOYEES**

**†3111. DR. SANGHMITRA MAURYA:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government proposes to launch any health assistance scheme for the contractual Government employees;**
- (b) if so, the details thereof;**
- (c) if not, the proposed plan of the Government for the health security of such contractual employees; and**
- (d) whether the Government has proposed any plan for the dependents of the such contractual Government employees and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a) to (d): Public health is a State subject and the primary responsibility of ensuring availability of healthcare facilities including contractual employees lies with the respective State Governments. Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (PMJAY) launched in 2018 provides Rs.5 lakh health coverage for secondary and tertiary health benefits to all workers including contractual employees who are covered as eligible beneficiaries as per deprivation and occupation criteria.**

**The Employees State Insurance (ESI) Act, 1948 is applicable to all factories (excluding seasonal factories) employing ten or more persons and the establishments notified by the appropriate government under Section 1(5) of the Act, located in ESI notified areas. Employees earning wages up to Rs21,000/- per month (Rs.25,000/- per month for persons with disability) in such ESI covered factories/establishments are covered under the ESI Act. All ESIC facilities are available to the ESI covered employees including contractual employees in the ESI registered factories/establishments. The eligible family members/dependents of the insured persons are covered for benefits under the ESI scheme.**

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